

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15455/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in LPA No.2043/2013, 16-05-2014 in CWP No.3254/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

SHER SINGH

Petitioner(s)

VERSUS

FINANCIAL COMMISSIONER (REV.) HARYANA & ORS.

Respondent(s)

Date : 31-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Siddharth Mittal, AOR

Mr. Parbhat Kumar, Adv.

For Respondent(s)

Mr. Asish Verma, Adv.

Mr. Gaurav Sharma, Adv.

Mr. Subhasish Bhowmick, AOR

Mr. Anup Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER